

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00080/2018 in OA/310/00572/2016

Dated Monday the 4th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

L.Umamageswaran,
UDC, Retired,
FC, Lakshmi Apartments,
163, Ramachandra Street,
Venkatapuram, Ambattur,
Chennai 600053.

....Applicant/Applicant

By Advocate M/s. Paul & Paul

Vs

1.Union of India,
rep by Secretary,
Mr. N.K.Sinha,
Ministry of Information and Broadcasting,
Room No. 655, A wing, Shastri Bhavan,
New Delhi 110001.

2.Mr. F.Y.Shevheriar,
The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street,
New Delhi 110001.

3.Mr. S. Ramachandran,
The Additional Director General (E) (SZ),
All India Radio & Doordarshan,
Chepauk, Chennai 600005.

4.Ms. Jayanthi,
Pay & Accounts Officer,
All India Radio,
Mylapore, Chennai 600004.Respondents/Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this CP alleging wilful disobedience of the order of this Tribunal dt. 14.07.2017 in OA 572/2016 by the respondents. Notices were issued to the respondents.

2. When the matter is called, learned counsel for the CP respondents produces a copy of the order of the Hon'ble Madras High Court in the WP challenging the said order wherein it has been recorded that the respondents therein ie, the OA applicant would not press the matter of contempt before this Tribunal till the WP is disposed of by High Court.

3. In view of the above development, we are not inclined to proceed with the contempt. Accordingly, CP is closed. Notices discharged.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

04.02.2019

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